

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A.No..209.of..... of 1997

DATE OF DECISION..1-2-2000.....

Md.Khamir Ali

PETITIONER(S)

Mr.B.Malakar

ADVOCATE FOR THE
PETITIONER(S)

-VERSUS-

Union of India & Ors.

RESPONDENT(S)

Mr.A. Deb Roy, Sr.C.G.S.C.

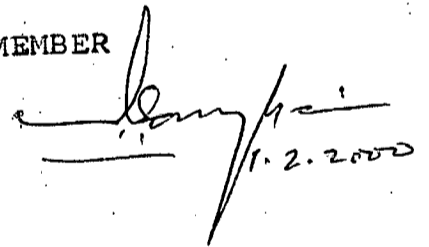
ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR.JUSTICE D.N.BARUAH, VICE-CHAIRMAN

THE HON'BLE HON'BLE MR.G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble ADMINISTRATIVE MEMBER


1.2.2000

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 209 of 97

Date of Order: This the 1st day of February 2000

HON'BLE MR. JUSTICE D.N. BARUAH, VICE-CHAIRMAN
HON'BLE MR. G.L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Md. Khamir Ali.
Telegraph Operating Assistant (TB)
Office of the Chief Superintendent.,
Central Telegraph Office
Panbazar, Guwahati-1.

By Advocate Mr. B. Malakar

-Vs-

1. Union of India represented by the
Chief General Manager,
Assam Telecom Circle, S.R. Bora Lane
Guwahati-7.
2. The Chief Superintendent
Central Telegraph Office
Panbazar, Guwahati-1.
3. Telecom District Manager
S.R. Bora Lane,
Guwahati-7.

By Advocate Mr. A. Deb Roy, Sr. C.G.S.C.

O R D E R.

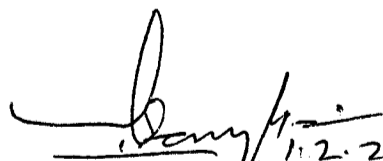
G.L. Sanglyine (ADMINISTRATIVE MEMBER):

This application relates to matter of Leave Travel Concession (LTC for short) for the Block Year 1986-1989, Block Year 1990-1993 and Block Year 1994-1997. The LTC bills submitted by the applicant were not settled or passed by the competent authority of the respondents but recoveries of the advances taken by the applicant were ordered to be made from his monthly pay bills. The applicant agitated the action of the respondents by filing O.A.No.178 of 1996. The O.A. was disposed of by order dated.2.4.1997 directing the competent authority of the respondents to consider the claims of the applicant afresh on merit and according to rules and facts after allowing reasonable opportunity of being heard to the applicant. The respondents had allowed the applicant opportunity of

being heard by letter dated.5.6.1997 and letter dated 4.7.1997. The applicant did not avail the opportunity of submitting his case before the respondents within a stipulated period given by them to him in the letter dated.4.7.1997. However, he belatedly submitted his explanation. This was considered by the respondents as unsatisfactory as communicated by the Divisional Engineer C.T.O, Guwahati in his letter dated. 22.8.1997. The applicant has submitted this Original Application. The respondents have contested the application. Hearing has been fixed. Neither the applicant nor his counsel was present. We have heard learned Sr.C.G.S.C., Mr.A. Deb Roy, and perused the Original Application and written statement. We are of the view that the order dated.22.8.1997(Annexure IV to the written statement) is not sustainable as it does not contain reasons for rejecting the letter dated.29.7.1997 submitted by the applicant as unsatisfactory. We therefore, set aside the order dated. 22.8.97 and direct the respondents to pass a fresh order containing reasons and details and communicate the same to the applicant within two months from the date of receipt of this order.

Application is disposed of. No order as to costs.


(D.N.BARUAH)
VICE-CHAIRMAN


(G.L.SANGLYINE)
ADMINISTRATIVE MEMBER
11.2.2000